

### Manufacture of Alcohol from Molasses

45. } Shri B. D. Deshmukh:  
 } Shri Shivaji Rao S.  
 } Deshmukh:  
 } Shri Jedhe:  
 } Shri Rawandale:  
 } Shri V. T. Patil:  
 } Shri J. S. Patil:  
 } Shri Kisan Veer:  
 } Shri Tulshidas Jadhav:

Will the Minister of Commerce and Industry be pleased to state whether Government are thinking of manufacturing alcohol (for drinks) from molasses of cane sugar?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): No.

Alcohol for drinking purposes is already being produced in the country using molasses as the principal raw material and the present production of various potable spirits is considered adequate to meet the existing requirements of the country.

### Industrial Licences

46. } Shri Solanki:  
 } Shri Narendra Singh  
 } Mahida:  
 } Shri Yashpal Singh:  
 } Shri Buta Singh:  
 } Shri Gulshan:  
 } Shri A. N. Vidyalankar:

Will the Minister of Commerce and Industry be pleased to state:

(a) on an average how much time is taken by the Central Government in taking final decisions on the grant of industrial licence to a new unit (calculating from the date of submission of application);

(b) whether it is a fact that there are frequent complaints in regard to the inordinate delays in giving industrial licences; and

(c) if so, what steps have been taken so far to avoid such delays?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) The average time taken for the disposal of an application is 4-5 months.

(b) and (c). Complaints have occasionally been received regarding delay in the issue of licences. The following measures have been taken, to expedite disposal of applications:

(1) The categories of applications listed below are generally disposed of without prior reference to the Licensing Committee, subject to the State Government or Governments concerned having no objection and to the schemes being found satisfactory after technical scrutiny.

(i) where it is necessary to regularise the manufacturing activities of existing industrial undertakings, i.e. undertakings which were in existence at the time the Act came into force but either did not get themselves registered within the specified period; or undertakings to which the provisions of the Act did not originally apply but became applicable after the commencement of the Act, for any reason;

(ii) where change of location of existing industrial undertakings within the same State or from one State to another is proposed;

(iii) where the production of 'new articles' is proposed and such production does not involve the installation of any additional machinery and the use of imported raw materials.

(2) Two lists of industries have been drawn up, one showing those where there is no scope for further licensing for the time being, and the other indicating the industries where it is clearly desirable to add further capacity. Applications for licences relating to these industries, unless there are some special features, are disposed of without reference to the Licensing Committee. These lists are under constant review.

In all the above cases action is first taken to dispose of the applications.